

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SHUBH FOOD INDUSTRIES LIMITED
(Formerly known as **SHUBH FOOD INDUSTRIES PRIVATE LIMITED**)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHUBH FOOD INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	29/05/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15549MH2017PLC295519
5.	Address of the registered office and principal office (if any) of corporate debtor	257/A, Gala No 1,2,3,4 & 5, Building J-10, Shree Arihant Complex, Near Pipeline, Kalher, Bhiwandi, Thane - 421302, MAHARASHTRA
6.	Insolvency commencement date in respect of corporate debtor	06.10.2026
7.	Estimated date of closure of insolvency resolution process	04/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Mannadiar IBBI Registration No.: IBBI/IPA-001/IP-P00212/2017-18/10412
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai 400001 Email id- rajeev@integroip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai 400001. Email id-shubhfood.cirp@gmail.com
11.	Last date for submission of claims	20-10-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable .

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHUBH FOOD INDUSTRIES LIMITED** on 06.10.2026.



The creditors of SHUBH FOOD INDUSTRIES LIMITED, are hereby called upon to submit their claims with proof on or before 20.10.2026 to the interim resolution **professional at the address mentioned against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Rajeev Mannadiar
Interim Resolution Professional
SHUBH FOOD INDUSTRIES LIMITED
IBBI/IPA-001/IP-P00212/2017-18/10412
AFA Validity-30/06/2027



Date: 07.10.2026

Place: Mumbai